

| Year    | Quantity (in tonnes) | Value (Rs. in lakhs) |
|---------|----------------------|----------------------|
| 1983-84 | 2382                 | 829.36               |
| 1984-85 | 1763                 | 638.51               |

(b) Bulk of the beedi manufacturing activity is in the cottage sector and figures of production, etc., of such units are not maintained by the Government. No survey has been carried out to ascertain the trends in the consumption of beedis.

(c) Domestic production of cigarettes is already on the decline and there is adequate installed capacity to meet possible export requirements. Four schemes have been approved for the manufacture of cigarettes on 100% export basis.

[English]

#### **Import of DMT for Manufacture of Polyester Filament Yarn and Fibre**

4992. DR. B.L. SHAILESH : Will the Minister of INDUSTRY be pleased to state:

(a) whether some private sector industrial unit or units have sought permission of Government to import DMT for manufacture of polyester filament yarn and fibre;

(b) if so, the response of Government thereof;

(c) whether DMT is available in adequate quantity indigenously; and

(d) if so, the steps to curb import of DMT and encourage indigenous industry?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH) : (a) to (d). No private sector unit or units have sought permission of Government to import DMT for manufacture of polyester filament yarn and fibre. Import of DMT is allowed under the supplementary licensing procedure and decision is taken after taking into account its indigenous availability.

#### **Use of artificial colours and flavours in cold drinks, etc.**

4993. DR. B.L. SHAILESH : Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that small-scale manufacturers of artificial colours and flavours who do not have any modern research and development laboratory, are earning enormous profits by selling their products which are being indiscriminately used in the cold drinks, ice-creams, biscuits and other items of confectionary unmindful of the hazards which these products may pose in mass human consumption; and

(b) the number of times samples of these products have been got tested by the Central Laboratories, particularly in the case of such small-scale units operating in the Bombay region and in how many cases action was taken for their being found sub-standard or not conforming to the provisions of the existing Central legislation and the penal action taken in each case?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENTS IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) The Department of Health who administer Prevention of Food Adulteration Act (PFA) and rules made thereunder have informed as under:-

"Colour manufacturing units perse is not covered under PFA Act & Rules. When these are used in foods, provisions of PFA are applicable. Only certain colours are permitted for the use in food. Standards have also been prescribed and ISI Certification is made compul-

sory for these colours. Any violation of provisions of PFA are liable for action."

(b) That Department have also informed are under -

"The work of implementation of provisions of PFA Act and Rules is entrusted to State Governments/local bodies. The enforcement staff lift samples of food articles and take suitable action under the provisions of PFA Act and Rules if products do not conform to standards. In Maharashtra out of 228 samples of non-alcoholic beverages examined during 1986, 19 samples were found adulterated. Main adulterants are colours and sweetening agents."

[*Translation*]

**Rehabilitation Scheme for Bhopal Gas Victims**

4694 SHRI MAHENDRA SINGH  
SHRI K. N. PRADHAN

Will the Minister of INDUSTRY be pleased to state

(a) whether Union Government process to prepare a comprehensive scheme for the rehabilitation of Bhopal Gas Victims

(b) if so, the action taken for implementation of this scheme

(c) whether State Government has enough funds to implement such a comprehensive scheme, and

(d) if not, whether Union Government propose to provide special financial assistance to State Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH) : (a) and (b) The Govern-

ment of Madhya Pradesh who are planning and implementing various reliefs and rehabilitation programmes for the welfare of the gas victims have already drawn up a rehabilitation plan. The State Government have, however, been requested to review the rehabilitation plan in the light of the past experience as well as targets to be achieved and drawn out detailed projects/schemes alongwith the financial projections in a comprehensive manner.

(c) and (d) The Central Government have already released medium term loan of Rs. 55 crores to the State Governments for providing relief and rehabilitation to the gas victims.

[*English*]

**Setting up of gas Turbines by D.E.S.U.**

4695 SHRI C. JANGA REDDY Will the Minister of ENERGY be pleased to state

(a) whether a plan to set up gas turbines was given up by DESU in 1978 on expert advice, in view of the comparative higher cost of power generation,

(b) whether the cost of per unit generation of gas turbines installed at present by DESU is much higher than that of the cost of per unit generation of Hydel and Thermal Station, and

(c) if so, the reasons therefor and action taken for this recurring heavy burden on consumers?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) The proposal to set up gas turbines by DESU was not pursued as availability of oil on a sustained basis was not confirmed.

(b) and (c) The per unit cost of generation of gas turbines is about Rs. 1.45 per unit, while the costs of generation from